

S U P R E M E C O U R T O F                      I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 4673/2015

(Arising out of impugned final judgment and order dated 16/04/2015 in BA No. 3187/2014 passed by the High Court Of Judicature at Allahabad, Lucknow Bench)

INDRESH KUMAR

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(With appln. (s) for permission to place addl. documents on record)

Date :07/08/2015 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE ARUN MISHRA  
HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s)

Mr. K.T.S. Tulsi, Sr. Adv.  
Mr. Raj Kamal, Adv.

For Respondent(s)

Ms. Vibha Datta Makhija, Sr. Adv.  
Ms. Ranjana Narayan, Adv.  
Mr. B. V. Balaram Das, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Learned senior counsel appearing for the petitioner, on instructions, seeks permission of this Court to withdraw this petition.

Permission sought for is granted.

Accordingly, the special leave petition is disposed of as withdrawn.

Signature Not Verified

Digitally signed by  
Charanjeet Kaur  
Date: 2015.08.07  
17:12:01 IST

[ Charanjeet Kaur ]

[ Vinod Kulvi ]

Reason:

A.R.-cum-P.S.

Asstt. Registrar